

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CANTRONICS OFFICE EQUIPMENT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CANTRONICS OFFICE EQUIPMENT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/12/1994
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109MH1994PTC084138
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala No. C/11, J. K. Industrial Estate-I, S No 40, Khairpada, Dist. Palghar Vasai Thane MH 401305
6.	Insolvency commencement date in respect of corporate debtor	Date of order - 20/04/2022 Order Received - 28/04/2022
7.	Estimated date of closure of insolvency resolution process	25/10/2022 (180 days from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Alok Kumar Mishra IBBI/IPA-001/IP-P00600/2017-18/11059
9.	Address and e-mail of the interim resolution professional, as registered with the Board	76, Whispering Palm Shopping Centre, Lokhandwala Toenship, Kandivali (East). Mumbai - 400 101 Email ID : alok.akm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, Mumbai, Maharashtra , 400058. Claim to be submitted in this email ID Email ID: irp.caalokmishra@gmail.com
11.	Last date for submission of claims	12/05/2022 (14 days from the commencement of CIRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **CANTRONICS OFFICE EQUIPMENT PRIVATE LIMITED** on **28/04/2022**.

The creditors of **CANTRONICS OFFICE EQUIPMENT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **12/05/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :
Date and Place :

Alok Kumar Mishra
28/04/2022 Mumbai

